



HIGH COURT OF MADHYA PRADESH
PRINCIPAL SEAT JABALPUR

No. 74/PR(J)/2021

Dated 05/10/2021

// NOTICE //

Sub.: Regarding discontinuation of the Video Conferencing & E-Filing Guidelines (In view of exigency caused by COVID-19) dated 15-16/04/2020.

On account of newly enacted Rules i.e. “**The Electronic Filing (E-Filing) in the High Court of Madhya Pradesh Rules, 2020**” published vide Notification dated 02/10/2020 in Madhya Pradesh Gazette and “**The High Court of Madhya Pradesh Video Conferencing and Audio-Visual Electronic Linkage Rules, 2020**” published vide Notification dated 19/06/2020 in Madhya Pradesh Gazette, the Video Conferencing & E-Filing Guidelines (In view of exigency caused by COVID-19) dated 15-16/04/2020 are no longer required to be continued.

As directed by Hon’ble the Chief Justice, **the Video Conferencing & E-Filing Guidelines (In view of exigency caused by COVID-19) dated 15-16/04/2020** along with all other addendums / Circulars / Orders issued in connection with this Guidelines will not be in force w.e.f. **07/10/2021**.

The E-Filing will continue in accordance with the provisions made in “**The Electronic Filing (E-Filing) in the High Court of Madhya Pradesh Rules, 2020**” and Video Conferencing will continue in accordance with the provisions made in “**The High Court of Madhya Pradesh Video Conferencing and Audio-Visual Electronic Linkage Rules, 2020**”.

The working of the High Court will be governed by the Standard Operating Procedure (S.O.P.) issued from time to time. At present, the Standard Operating Procedure (S.O.P.) dated 22/09/2021 is in force w.e.f. 27/09/2021.

Sd/-

(MANOJ KUMAR SHRIVASTAVA)
PRINCIPAL REGISTRAR (JUDICIAL)